

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 18/09/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER - TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : CP/509/ (IB)/CB/2017
NAME OF THE APPLICANT : HALDIA COKE AND CHEMICALS PVT LTD
UNDER SECTION : 10 RULE 7 OF INSOLVENCY & BANKRUPTACY CODE 2016

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1. SRI VARSHENI

For Resolution Professional Sri Varsheni

ORDER

Ms. Sri Varshini, Counsel for R.P. Mr. V. Ramesh present. Mr. Anup Kumar Singh has been appointed as IRP in the matter. In the 1st meeting of CoC, a resolution came to be passed for appointment of Mr. V. Ramesh as R.P in the matter, the copy of the Minutes of the meeting of CoC held on 18.08.2017 is placed on record. The **Registry** is directed to make a reference to the IBBI for confirmation of the name of the R.P., in the matter within ten days. Till the confirmation is received from the IBBI and R.P. is appointed, Mr. Anup Kumar Singh will continue to work as IRP in the matter. Accordingly, the Application stands **disposed of**.

MEMBER (TECHNICAL)

ghk

MEMBER (JUDICIAL)
